

sales-tax levied by States. If State Governments do not levy local sales-tax on yarn, it will automatically enjoy exemption from Central sales-tax. The States can also exempt it from Central sales-tax alone by issue of notification, if they consider it expedient in public interest to do so. Such a power is not available with Central Government under the Central Sales Tax Act, 1956.

UNIT TRUST OF INDIA

*229. SYED NAUSHER ALI:
SHRI NIREN GHOSH:
SHRI ARAVINDAKSHAN
KAIMAL:

Will the Minister of FINANCE be pleased to state:

(a) whether the re-purchase price of the units of the Unit Trust of India has gone down during 1967;

(b) if so, the reasons therefor;

(c) whether Government have assessed the working of the Unit Trust; and

(d) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT): (a) No, Sir.

(b) Does not arise.

(c) and (d) The Unit Trust was set up on 1st July 1964 and its growth over the last three years has not been unsatisfactory.

POST-GRADUATE MEDICAL INSTITUTES

*230. SHRI R. T. PARTHASARTHY: Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state:

(a) whether it is a fact that he recently announced the sanction of Post-Graduate Medical Institutes for Bombay and Hyderabad; and

(b) whether it is also a fact that the Union Health Minister stated at a function, held in the General Hospital, Madras, on 19th April, 1967 that the Post-Graduate Medical Institute at Madras had the approval of the Union Finance Minister and of the Government of India; if so, when it is likely to be set up?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI B. S. MURTHY): (a) and (b) A statement is laid on the Table of the Sabha.

STATEMENT

(a) The Minister is not in India at present. A statement will be laid on the Table of the Sabha on his return.

(b) No. The Union Health Minister stated in Madras on the 19th April, 1967 that a Post-graduate Medical Institute would be set up in Madras, and that a beginning should be made by starting a few post-graduate departments at the General Hospital during the current year and adding to them next year. He further stated that the details would be studied by the officials of the Government of India and the State Government.

IRRIGATION PROJECTS OF MAHARASHTRA

*231. SHRI A. G. KULKARNI: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) the names of the medium and major irrigation projects received from the Government of Maharashtra still pending clearance with the Government of India; and

(b) when these schemes are likely to be approved?

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO): (a) None of the schemes included in the Plans is pending clearance by the Government of India.

(b) Does not arise.